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O.A.No.30/07

ORDER DATED: 29.01.2007

It is the case of the Applicant that despite the orders issued by General Manager, Ordnance Factory, Badmal (Respondent No.2) vide Annexure-A/3, Additional Controller of Finance & Accounts (Respondent No.3) is not disbursing the amount due to the Applicant arising out of upgraded scale with 03.02.2005. His contention, thus, is that he has been deprived by the benefit for nearly two years due to the non-compliance of the orders of General Manager (Respondent No.2). It is mentioned in O.A., at para 4.7 that the Applicant has approached Respondent Nos.2 and 3 in various dates and lastly on 06.11.2006 ventilating his grievances but the same remained unanswered.

In view of the above and having heard Mr. R.N.Mishra-2, Ld. A.S.C. for the Respondents, the O.A. is disposed of with direction to the Respondent No. 3 to take action on Annexure-3 as due and admissible within a month from the date of receipt of a copy of this order.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsel for both the parties. Copy of this order be sent to the Respondent No.3 by Speed Post. The cost of which Ld. Counsel for the applicant promises to bear in course of the day.

O.B.B. File
MEMBER (ADMN.)